

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 302 OF 2016 IN  
APPEAL No. 126 of 2016 &  
IA No. 282 of 2016**

**Dated: 24<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Odisha Power Generation Corporation Ltd. .... Appellant (s)  
Versus  
Odisha Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Gautam Chawla  
Mr. Deep Rao

Counsel for the Respondent(s) : Mr. Rutwik Panda  
Ms. Anshu Malik for R-1  
  
Mr. R.K. Mehta  
Mr. Abhishek Upadhyay  
Ms. Himanshi Andley for R-2

**ORDER**

**IA NO. 302 OF 2016  
*(Appl. for impleadment)***

In this application, the applicant has prayed that the parties mentioned in paragraph No.3 of the application be permitted to be added as party respondents. It is stated that they participated in the proceedings before the State Commission.

In the circumstances, the prayer of impleadment is granted. Application is disposed of. Learned counsel for the appellant is directed to file amended memo of parties within a week.

Registry is directed to issue notice to the newly added respondents. Dasti, in addition, is permitted.

List the matter on 05.07.2016.

**(I.J. Kapoor)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**